

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

219. IA/1823/2023 C.P. (IB)/825(MB)2021

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON **08.09.2023**.

NAME OF THE PARTIES: STATE BANK OF INDIA
(CREDITOR) THROUGH THE RESOLUTION PROFESSIONAL

V/s

MR. PADMESH D. GUPTA

SECTION : Sec 95(1) of IBC 2016

Presence: Mr. Priyank Jadav, Counsel for the RP

ORDER

The Counsel has informed that the issue regarding the constitutionality of Section 95 is pending before the Hon'ble Supreme Court. In view of the same, request is made for adjourning the matter. The prayer is allowed.

Let the matter be adjourned *sine-die*.

Sd/-
MADHU SINHA
Member(Technical)

/P/

Sd/-
REETA KOHLI
Member(Judicial)